IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 933/97

Date of Decision: 20.10.1997

A.R.K.Shaikh

Applicant.

Shri S.P.Inamdar

Advocate for
Applicant.

Versus

Union of India & Ors.

Respondent(s)

Advocate for
Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G.Vaidyanatha, Vice Chairman

Hon'ble Shri. M.R.KOLHATKAR, Member (A)

    (1)   To be referred to the Reporter or not?

    (2)   Whether it needs to be circulated to
         other Benches of the Tribunal?

(M.R.KOLHATKAR)   (R.G.VAIDYANATHA)

MEMBER (A)   VICE CHAIRMAN

DA.NO. 933/97

Monday this the 20th day of October,1997

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha,Vice Chairman
Hon'ble Shri M.R.Kolhatkar, Member (A)

A.R.K.Shaikh
Ex.Postal Assistant,
98 Rawiwarpeth,
At & Post Phaltan- 415 523.
Taluka Phaltan,Dist.Satara.
Maharashtra State.

By Advocate Shri S.P.Inamdar   ... Applicant

         V/S.

Union of India through

1. The Chief Postmaster General,
   Maharashtra Circle, Mumbai.

2. The Director of Postal Services,
   O/O The Postmaster General,
   Pune Region, Pune.

3. The Sr.Supdt. of Post Offices,
   Satara Division, Satara.

                    O R D E R

           (Per: Shri Justice R.G.Vaidyanatha,VC)

        Heard the learned counsel for the applicant.
In this case the applicant is challenging the order
of punishment imposed on him in the disciplinary
enquiry as per order dated 29.2.1988. The order
is being challenged in this Tribunal 9½ years
after the impugned order.

                                        .. 2/-

2.   After hearing the learned counsel for
the applicant and perusing the material on record,
we are not satisfied by the applicant's arguments,
particularly on limitation. The application is
hopelessly barred by time. Hence, it is liable
to be dismissed both on the grounds of delay and
latches and on limitation.

3.   In the result, the application is rejected
at the admission stage.

(M.R.KOLHATKAR)   (R.G.VAIDYANATHA)

MEMBER (A)   VICE CHAIRMAN

mrj.